

the present trends in international relations. However, no specific proposal has been made for the convening of a non-aligned Summit.

(c) Government would abide by the consensus reached at the Meeting of Foreign Ministers of non-aligned Countries at Georgetown about the holding of a Non-aligned Summit Meeting.

**Coal Mines Provident Fund Arrears
with Coal Mine Owners**

2453. SHRI C. JANARDHANAN :
SHRI R. N. SHARMA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware of the increasing default on the part of the coal mine-owners to pay their share to the Coal Mines Provident Fund;

(b) if so, the steps taken by Government to recover the arrears from the employers; and

(c) whether any prosecutions have been launched against the defaulting employers; if so, the number of cases filed so far ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADILKAR) : The Coal Mines Provident authorities have reported as under :—

(a) Yes.

(b) (i) Legal action by way of prosecution and recovery proceedings is generally taken against defaulting employers under the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948.

(ii) Complaints are also lodged in suitable cases under Section 406 IPC.

(iii) The State Governments of Bihar, West Bengal, Madhya Pradesh and Maharashtra have been requested to issue instructions to the certi-

fyed officers for expeditious disposal of pending certificate cases.

(iv) The State Governments of Bihar and West Bengal have been requested to appoint Certificate Officers in each State to deal exclusively with the certificate cases of the Coal Mines Provident Fund.

(v) The question of amending the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948 to provide for more deterrent penalties for non-payment of provident fund dues is under consideration of Government.

(c) Till the end of March, 1972, the following legal action to realise the arrears has been taken :—

(i) Number of prosecution filed under the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948. —3429

(ii) Number of prosecutions filed under Section 406 I. P. C. —17

(iii) Number of certificate cases filed. —3261

**Interim Report of Bonus
Review Committee**

2454. DR. RANEN SEN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have asked for an interim report from the Bonus Review Committee;

(b) if so, whether Government have received this report; and

(c) the recommendations made and the decisions taken on them ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADILKAR) (a) No, Sir.